

COMMITTEE ON PAPERS LAID ON THE TABLE
(2021-2022)

SEVENTEENTH LOK SABHA

55

FIFTY FIFTH REPORT

**[Delay in laying of the Annual Reports and Audited Accounts of the
National Dope Testing Laboratory (NDTL), New Delhi.]**

(Presented on 15.12.2021)



सत्यमेव जयते

LOK SABHA SECRETARIAT
NEW DELHI
December, 2021/ Agrahayana, 1943 (Saka)

C O N T E N T S**PAGE**

COMPOSITION OF THE COMMITTEE ON PAPERS LAID ON THE TABLE (2021-2022)	(iii)
INTRODUCTION	(v)
<u>REPORT</u>	
Delay in laying of the Annual Reports and Audited Accounts of the National Dope Testing Laboratory (NDTL), New Delhi.	1
<u>ANNEXURES</u>	
I Statement showing the year wise funds/grants released by the Government of India to the National Dope Testing Laboratory (NDTL), New Delhi.	11
II Statement showing the dates of laying of the Annual Reports and Audited Accounts of the National Dope Testing Laboratory (NDTL), New Delhi for the years 2015-2016 to 2019-2020.	12
III The chronological sequence in respect of finalization of Annual Reports and Audited Accounts of the National Dope Testing Laboratory (NDTL), New Delhi for the years 2015-2016 to 2019-2020.	13
<u>APPENDICES</u>	
I The Extracts of the Minutes of the seventh sitting of the Committee on Papers Laid on the Table (2020-2021) held on 24.03.2021.	16
II The Extracts of the Minutes of the first sitting of the Committee on Papers Laid on the Table (2021-2022) held on 29.11.2021.	19

COMPOSITION OF COMMITTEE ON PAPERS LAID ON THE TABLE
(2021-2022)

CHAIRPERSON

Shri Ritesh Pandey

MEMBERS

2. Dr. Shafiqur Rehman Barq
3. Shri Margani Bharat
4. Shri Pallab Lochan Das
5. Chowdhury Mohan Jatua
6. Choudhary Mehboob Ali Kaiser
7. Dr. Amol Ramsing Kolhe
8. Dr. A. Chella Kumar
9. Shri Raja Amareshwara Naik
10. Shri Jamyang Tsering Namgyal
11. Smt. Aparupa Poddar
12. Shri T.N. Prathapan
13. Shri S. Ramalingam
14. Shri Saptagiri Sankar Ulaka
15. Shri Ashok Kumar Yadav

SECRETARIAT

- | | | |
|-----------------------------|---|-----------------------------|
| 1. Smt. Suman Arora | - | Joint Secretary |
| 2. Smt. B. Visala | - | Director |
| 3. Shri Munish Kumar Rewari | - | Additional Director |
| 4. Smt. Manjinder Pubbi | - | Under Secretary |
| 5. Shri Kundan Kumar | - | Committee Officer |
| 6. Shri Darpan Sharma | - | Assistant Executive Officer |

INTRODUCTION

I, Chairperson of the Committee on Papers Laid on the Table of the House (2021-2022), having been authorized by the Committee to present this Report on their behalf, present this Fifty Fifth Report in respect of the delay in laying the Annual Reports and Audited Accounts of the National Dope Testing Laboratory (NDTL), New Delhi.

2. In terms of the recommendations of the Committee on Papers Laid on the Table contained in their First Report, Second Report (5th Lok Sabha) and Second Report (6th Lok Sabha) presented to the House on 08 March 1976; 12 May 1976 and 22 December 1977 respectively, the Annual Reports and Audited Accounts of the Organisation/Company are required to be laid on the Table of the House within nine months of the closure of the respective accounting year.

3. The Committee considered the matter of the delays in laying the Annual Reports and Audited Accounts of the National Dope Testing Laboratory (NDTL), New Delhi and took oral evidence of the representatives of the Ministry of Youth Affairs and Sports (Department of Sports) and the National Dope Testing Laboratory (NDTL), New Delhi in this regard at their sitting held on 24th March, 2021.

4. The Committee considered and adopted this Report at their sitting held on 06.12.2021.

5. The Committee wish to express their thanks to the officers of the Ministry of Youth Affairs and Sports (Department of Sports) and the National Dope Testing Laboratory (NDTL), New Delhi for furnishing the written replies, other material/information and for placing their views in the matter before the Committee.

6. The Observations / Recommendations of the Committee have been printed in bold letters at the end of the Report.

New Delhi
09th December, 2021
18 Agrahayana, 1943 (Saka)

Ritesh Pandey
Chairperson
Committee on Papers Laid on the Table
Lok Sabha

Report

Delay in laying of the Annual Reports and Audited Accounts of the National Dope Testing Laboratory (NDTL), New Delhi.

The National Dope Testing Laboratory (NDTL) was established as an autonomous body under the Ministry of Youth Affairs and Sports, Government of India in October, 2008. The NDTL is registered under the Societies Registration Act, 1860. It is accredited by the National Accreditation Board for Testing & Calibration Laboratories (NABL) for ISO/EC 17025 and is one of the thirty World Anti-Doping Agency (WADA) accredited laboratories in the world and one among six in Asia and the only laboratory of such kind in the country. The primary function of the NDTL is to conduct Sports Dope Testing in human sports at national and international level as per WADA which include:

- i. Routine sample testing (National and International)
- i. Proficiency sample testing, External Quality Assurance Scheme (EQAS)
- i. Research sample testing

2. On the question of any Act, Rule or Regulation under which papers of the NDTL are being laid on the Table of the House and also, provision of time for laying of Annual Report and Audited Accounts of the Authority, the Ministry has submitted that:

"Rule 237 of the General Financial Rules (GFRs) as amended from time to time lays down the time Schedule for submission of annual accounts. The dates prescribed for submission of the annual accounts for Audit leading to the issue of Audit Certificate by the Comptroller and Auditor General (C&AG) of India and for submission of annual report and audited accounts to the nodal Ministry for timely submission to the Parliament are listed below: -

- (i) *Approved and authenticated annual accounts to be made available by the Autonomous Body to the concerned*

Audit Office and commencement of audit of annual accounts-

30th June

(ii) Issue of the final Separate Audit Report (SAR) in English version with audit certificate to Autonomous Body/

Government concerned -31st October

(iii) Submission of the Annual Report and Audited Accounts to the Nodal Ministry for it to be laid on the Table of the

Parliament - 31st December

In addition, Chapter-VII of Bye-laws of NDTL stipulates that Annual Reports & Audited Accounts shall be placed before the both the Houses of Parliament through the Ministry of Youth Affairs & Sports after the same are audited by the C&AG.”

3. The Government of India provides grants/funds to the NDTL. The statement showing year-wise funds allocated to the NDTL is placed at

Annexure-I.

4. The Committee have, in their First Report (5th Lok Sabha) presented to the House on 08 March, 1976, emphasized that the Autonomous Organizations should lay their Annual Report, Audited Accounts and Review Statements within nine months of the close of the respective Accounting Year. Further, it is the responsibility of the Administrative Ministry to lay the Annual Report and Audited Accounts of the Organization on the Table of the House. However, if for any reason, the Annual Report and Audited Accounts could not be laid within the prescribed period of nine months, the Ministry concerned should lay a statement within 30 days of the expiry of the said period or as soon as the House meets, whichever is later, explaining the reasons as to why the documents could not be laid in time.

5. The examination of the Annual Reports and Audited Accounts of the National Dope Testing Laboratory (NDTL), New Delhi for the years 2015-2016 to 2019-2020 has revealed that the requisite documents of the NDTL, New Delhi were laid before the Parliament (Lok Sabha) by the Ministry of Youth Affairs and Sports (Department of Sports) with delays ranging from six months to thirteen months (approximately). Moreover, the requisite documents for the year 2019-2020 have not been laid as yet.

The actual dates of laying of the Annual Reports/Audited Accounts of the NDTL along with the extent of delays are placed at **Annexure-II**.

6. On being asked to state the reasons for delay in laying the Annual Reports and Audited Accounts of the NDTL, New Delhi for the years 2015-2016 to 2019-2020, the Ministry submitted as under: -

“Delay is primarily attributable to delay in finalization of Accounts, which were, earlier maintained in manual ledgers. Thereafter, time was also taken in holding of the meetings of the Finance & Governing Body of NDTL and the consequent delay in receipt of Final SAR from the C&AG.”

In addition, it was also submitted in the brief power point presentation that:

-

“Delay in receipt of Final SAR from (2015-16 to 2018-19) received from Director General of Audit (CE) ranges from 5-10 months of the submission of Annual Accounts to the Audit Authority.”

7. On the question as to whether the Ministry agreed that the delays in laying the documents indicated that due importance was not given to timely laying of the papers before the Parliament and things were taken in a casual manner, the Ministry stated that: -

“Parliament is the highest authority and all directions of the Parliament have to be abided by. While it is admitted that the delays

are inordinate, the same were unintentional and not because due importance was not given to timely laying of the papers before Parliament and the things were taken in a casual manner. However, strong steps are being taken to computerise all accounts so that updation takes place on real time basis and there is no manual intervention required for compilation. It is assured that in future, such delays will not take place. The past delays are deeply regretted.”

8. The information in respect of finalization of Annual Reports and Audited Accounts of NDTL and the time taken by the Ministry at each stage for the years 2015-2016 to 2019-2020, as furnished by the NDTL, is placed at **Annexure-III**.

9. The Committee desired to know whether the Ministry/NDTL had identified the stages in which delays had occurred during all those years and, if so, how does the Ministry proposed to curtail the same, the Ministry submitted that: -

“Major delays have taken place in Finalization of Accounts due to manual maintenance of ledgers and the consequent delay in holding of meetings of Finance Committee, Governing Body & General Body, and further delay in receipt of Final SAR from the C&AG.

Strong steps are being taken to computerise all accounts so that updation takes place on real time basis and there is no manual intervention required for compilation and consequent delays are eliminated.

Further, on directions of the COPLOT, an SOP has been issued by the Department delineating the timelines for completion of each stage of the process for laying of Annual Reports and Audited Accounts on Table of the Parliament, wherein a process of quarterly

compilation of accounts has been insisted upon to eliminate any possible delay due to other factors, such as adjustment of accounts with other bodies. (Annexure – III of the questionnaire).”

10. In response to the query as to how the issue of auditing and finally timely receipt of Audit Reports from audit authorities was dealt with, the Ministry, in its written reply, submitted that: -

"The Department follows up continuously with all Autonomous Bodies to ensure timely laying of documents either telephonically or through written correspondences. Further, in the past, regular Senior Officer's Meetings were being held wherein laying of documents on the Table of the Parliament regularly featured."

11. When asked by the Committee whether it had faced any procedural difficulties associated with convening the meeting of the competent authority for getting approval of the documents of the NDTL, the Ministry submitted that it had not faced any such difficulty.

12. On the question as to whether the process of accounting had been computerized to facilitate speedy and timely compilation of accounts of the NDTL, and, if not, what steps were being taken in this regard, the Ministry submitted that: -

“The Accounts are being prepared on Tally System and further utilisation of IT is being mooted to ensure real time compilation of accounts.

Further, as indicted in reply to Point 8, the SOP issued by the Department delineating the timelines for completion of each stage of the process for laying of Annual Reports and Audited Accounts on Table of the Parliament, insists on quarterly compilation of accounts has been insisted upon to eliminate any possible delay due to other factors, such as adjustment of accounts with other bodies.”

13. The Committee also enquired whether the Ministry/NDTL had laid down any time schedule indicating normative time for completion of the task of each stage involved in finalization of Annual Reports and Audited Accounts. The Ministry submitted that: -

“Considering the delay taken place in the past, an SOP has been issued delineating the timelines for completion of each stage of the process for laying of Annual Reports and Audited Accounts on Table of the Parliament and is placed at Annexure-III.”

14. On being asked about any mechanism in the Ministry to monitor the progress of work in this regard to ensure timely laying of documents, the Ministry submitted that: -

“The Department follows up continuously with all Autonomous Bodies to ensure timely laying of documents either telephonically or through written correspondences. Further, in the past, regular Senior Officer’s Meetings were being held wherein laying of documents on the Table of the Parliament regularly featured.”

15. In response to the question as to whether any remedial measures have been taken or proposed to be taken to ensure timely laying of the documents before Parliament, in future, the Ministry, in its written reply, submitted that:

“Timelines have been laid down to ensure timely laying of documents. Quarterly compilation of accounts has also been introduced to eliminate delay due to any unforeseen factors.

Further, the entire process of Accounting is being computerised to ensure real time compilation of accounts.”

16. The Committee on Papers Laid on the Table (Lok Sabha) took oral evidence of the representatives of the Ministry of Youth Affairs and Sports (Department of Sports) and the National Dope Testing Laboratory (NDTL), New Delhi on 24th March, 2021 to further examine the reasons of delays in laying of Annual Reports and Audited Accounts of the NDTL, New Delhi for the years 2015-2016 to 2019-2020.

17. The representative to the Ministry admitted to these delays while deposing before the Committee, during the evidence. The Secretary, however, assured that the requisite documents, for the year 2019-2020 will be laid in the next Session and, for the year 2020-2021 will be laid before December. The Secretary further assured the Committee that this “would be the last delay that all our organizations will be having...”

Observations/Recommendations

18. The Committee examine and note the matter of delays in laying of the Annual Reports and Audited Accounts of the National Dope Testing Laboratory (NDTL), New Delhi for the year(s) 2015-2016 to 2019-2020, and observe that the requisite documents for the year 2015-2016 to 2018-2019 were laid before the Parliament with delays ranging between 06 months to 13 months (approximately). The Committee further find that the requisite documents for the year 2019-2020 have not been laid as yet.

The Committee recommend to the Ministry/NDTL to lay the requisite documents of the NDTL for the year 2019-2020 without any further delay and end this continuous trend of laying the Annual Reports and Audited Accounts before the Parliament with delays.

19. The Committee note that the NDTL had taken exorbitant time in compilation of accounts for these five years. Further, out of these five years, it has further taken over a month to submit these accounts to auditors after its compilation for the years 2015-2016, 2016-2017 and 2018-2019. The Committee are apprised by the Ministry that steps are being taken to computerize the accounts with the *Tally* system, and also, that they have started preparing quarterly accounts which will eliminate the consequent delays.

The Committee are surprised to note that the NDTL, which is equipped with state-of-the-art facilities for both the routine and research activities, has not been using this technology when it comes to maintenance of its accounts. Therefore, the Committee direct the Ministry/NDTL to make use of technology to ensure that the remedial actions as suggested above by the Ministry are thoroughly followed by all the bodies/organizations under their administrative control.

20. The Ministry/NDTL have submitted that they have not faced any procedural difficulties associated with convening the meetings of competent authority for getting approval of documents of the NDTL. The Committee note that the Ministry also attributed the delays in laying the documents to delays in holding of meetings of the Finance Committee, the Governing Body and the General Body.

The Committee recommend to the Ministry/NDTL to ensure that all such meetings are held timely, in order to give approval to the requisite documents for timely submission to the audit authority and also for sending it to the Ministry.

21. The Committee observe that another reason for delay was the delay in receipt of the Final SAR from the DG Audit(CE) ranging from 05 to 10 months, for the years 2015-2016 to 2018-2019, and thus, recommend to the Ministry/NDTL to continuously communicate with the audit authorities to ensure that the audit work is completed in time, and also to take up the matter of delays on part of auditing with audit authorities at the highest level, if required.

22. The Committee appreciate that the Ministry of Youth Affairs and Sports (Department of Sports) have taken note of the direction given by this Committee in its earlier meeting dated 05.01.2021 regarding the SAI, New Delhi, and issued a Standard Operating Procedure (SOP) for all the organizations under their control, depicting the timelines for completion of each stage of the process of laying of requisite documents before the Parliament. The Committee also note the remedial measures adopted by the Ministry to ensure timely laying of documents before the Parliament.

However, at the same time, the Committee expect the Ministry to ensure that all the remedial steps proposed and the SOP issued are strictly followed so that there will not be any delays in future by anybody/organization etc. under the administrative control of the Ministry of Youth Affairs and Sports (Department of Sports), as was assured by the Secretary, before the Committee.

**New Delhi
06th December, 2021
15 Agrahayana, 1943 (Saka)**

**Ritesh Pandey
Chairperson
Committee on Papers Laid on the Table
Lok Sabha**

Annexure-I
vide para 03 of the Report

Statement showing the year wise funds/grants released by the Government of India to the National Dope Testing Laboratory (NDTL), New Delhi.

Year	(Rs in crore)
2015-2016	8.4
2016-2017	8.9
2017-2018	9.9
2018-2019	7.5
2019-2020	4.5

Annexure-II
vide para 05 of the Report

Statement showing the dates of laying of the Annual Reports and Audited Accounts of the National Dope Testing Laboratory (NDTL), New Delhi for the years 2015-2016 to 2019-2020.

Year	Date by which Annual Reports and Audited Accounts were required to be laid	Actual Date of laying of Annual Reports and Audited Accounts	Extent of delay (approximate)
2015-2016	31.12.2016	04.01.2018	12 months and 04 days
2016-2017	31.12.2017	08.01.2019	12 months and 08 days
2017-2018	31.12.2018	25.06.2020	06 months and 25 days
2018-2019	31.12.2019	11.02.2021	13 months and 11 days
2019-2020	31.12.2020	Not laid till date	NA

Annexure-III
vide para 08 of the Report

The chronological sequence in respect of finalization of Annual Reports and Audited Accounts of the National Dope Testing Laboratory (NDTL), New Delhi for the years 2015-2016 to 2019-2020.

Sub-Question	Points	Financial Years			
		2015-16	2016-17	2017-18	2018-19
7 (i)	Date of approach to the audit authorities	02.11.2016	03.11.2017	24.12.2018	25.11.2019
	Time taken after the closure of accounting year	07 months & 02 days	07 months & 03 days	08 months & 24 days	07 months & 25 days
7(ii)	Date of appointment of statutory auditors*	05.12.2016	01.12.2017	07.01.2019	27.02.2020
	Time taken after the approaching the audit authorities for appointment of auditors	01 months & 03 days	27 days	14 days	03 months & 02 days
7(iii)	Date of compilation of annual accounts (by General Body of NDTL)	14.09.2016	26.09.2017	14.12.2018	21.10.2019
	Time taken after the closure of the accounting year	05 months & 14 days	05 months & 26 days	08 months & 14 days	06 months & 21 days
7(iv)	Date of submission of annual accounts to auditors	02.11.2016	03.11.2017	24.12.2018	25.11.2019
	Time taken after closure of respective accounting year	07 months & 02 days	07 months & 03 days	08 months & 24 days	07 months & 25 days
7(v)	The date and duration for auditing the annual accounts by statutory auditors (C&AG)	05.12.2016 to 13.12.2016 09 days	01.12.2017 to 11.12.2017 11 days	07.01.2019 to 15.01.2019 09 days	27.02.2020 to 06.03.2020 09 days
7(vi)	The date of queries raised by auditors during auditing/ after completion of the Annual Accounts	13.12.2016	11.12.2017	15.01.2019	06.03.2020
	Time taken by auditors in raising the queries during auditing/after completion of the annual accounts to audit authorities.	0 days	0 days	0 days	0 days

Sub-Question	Points	Financial Years			
		2015-16	2016-17	2017-18	2018-19
7(vii)	The date on which the replies to the audit queries were furnished to the auditors	13.12.2016	11.12.2017	15.01.2019	06.03.2020
	The time taken to resolve the queries	0 days	0 days	0 days	0 days
7(viii)	The date on which draft audit report was issued by audit authorities.	22.12.2016	10.01.2018	23.02.2019	05.06.2020
	Time taken after auditing of the annual accounts	08 days	30 days	01 month & 09 days	03 months
7(ix)	The date on which the final audit report received by organization	14.02.2017	23.03.2018	21.05.2019	08.10.2020
	Time taken after issue of draft report	01 month & 24 days	02 months & 14 days	02 months & 29 days	04 months & 04 days
7(x)	Total time taken by the audit authorities after receiving of the annual accounts to furnishing the final audit report to the organization	03 months & 13 days	04 months & 21 days	04 months & 28 days	10 months & 14 days
7(xi)	Date of finalization of the annual report	26.09.2017	14.12.2018	07.06.2019	03.11.2020
	Time taken after the closure of the financial year; and also	01 year 05 months & 26 days	01 year 09 months & 14 days	01 year 02 months & 07 days	01 year 07 months & 03 days
	Time taken after the receipt of the final audit report	07 months & 13 days	08 months & 22 days	17 days	26 days
7(xii)	The date on which documents were got approved from the competent authority	26.09.2017	14.12.2018	07.06.2019	03.11.2020
	Time taken after finalization of annual report	0 days	0 days	0 days	0 days
	Time taken after receipt of final audit report	07 months & 13 days	08 months & 22 days	17 days	26 days
7(xiii)	The date on which documents were taken up for translation & printing.	03.11.2017	28.09.2018	29.05.2019	20.07.2020
	The time taken for completing the task at each stage.	Hindi translation and printing work is carried out successively as and when a stage of the process is completed.			

Sub-Question	Points	Financial Years				
		2015-16	2016-17	2017-18	2018-19	
7(xiv)	The date for sending the documents to the Ministry for being laid to the House after the completion the task at each stage.	12.12.2017	26.12.2018	02.07.2019	28.12.2020	
	Time taken by the organisations in sending the documents to the Ministry	04 days	0 days	0 days	04 days	
7(xv)	The date of laying the documents to the House.	RS	03.01.2018	07.01.2019	22.07.2019	08.03.2021#
		LS	04.01.2018	08.01.2019	25.07.2019	11.02.2021
	Time taken after receipt of the document from the Organisation	RS	22 days	12 days	20 days	70 days
		LS	23 days	13 days	23 days	46 days

***Note:** As per Bye laws of NDTL, Annual accounts are to be audited by C&AG. So, Certification of accounts is done by C&AG by deputing an audit team. Appointment of statutory auditors i.e. audit by CA firm is not applicable to NDTL.

Submitted to Secretariat.

**THE EXTRACTS OF THE MINUTES OF THE SEVENTH SITTING OF
THE COMMITTEE ON PAPERS LAID ON THE TABLE (20202021)**

The Committee sat on Wednesday, 24th March 2021 from 15:00 hrs to 16:00 hrs. in Committee Room 'B', Parliament House Annexe Building, New Delhi.

PRESENT

Shri Ritesh Pandey - Chairperson

MEMBERS

2. Shri Shafiqur Rahman Barq
3. Choudhary Mehboob Ali Kaiser
4. Shri Raja Amreshwara Naik
5. Shri Jamyang Tsering Namgyal
6. Shri Saptgiri Ulaka

SECRETARIAT

1. Smt. Suman Arora - Joint Secretary
2. Smt. B. Visala - Director
3. Shri R. K. Chaudhary - Under Secretary(A)
4. Smt. Manjinder Pubbi - Under Secretary(B)

**REPRESENTATIVES OF THE MINISTRY OF YOUTH AFFAIRS AND
SPORTS (DEPARTMENT OF SPORTS) &
(i) THE NATIONAL DOPE TESTING LABORATORY (NDTL), NEW
DELHI, and**

(ii) x x x x x

- (i) Shri Ravi Mital - Secretary (Sports)
- (ii) Shri L.S. Singh - Joint Secretary (SP)
- (iii) Shri Atul Singh - Joint Secretary (Dev)
- (iv) Dr. P.L.Sahu - Scientific Director, NDTL

2. At the outset, the Chairperson welcomed the Members of the Committee to the sitting and explained the purpose of convening the meeting.

3. The Committee then called, together, the representatives of the Ministry of Youth Affairs and Sports (Department of Sports); the National Dope Testing Laboratory (NDTL), New Delhi and xxx to take oral evidence with regard to the delays in laying the Annual Reports and Audited Accounts of both the NDTL and xxx for the years from 2015-2016 to 2019-2020.

4. Then, the Chairperson welcomed the representatives of the Ministry, the NDTL and the xxx to the sitting of the Committee and explained the purpose of convening the meeting. The Chairperson also informed the witnesses about the provisions of Direction 58 of Directions by the Speaker, Lok Sabha, regarding the confidentiality of the proceedings.

5. The Committee first enquired the Ministry/NDTL about the reasons of delay in laying the requisite documents of the NDTL, New Delhi for the years from 2015-2016 to 2019-2020. The representative of the Ministry accepted the delay and stated that lack of attention in compilation of accounts was one of the reasons for the delay as the NDTL had not a good financial setup earlier and they were able to get a good accounts officer on deputation from the Ministry of Information and Technology only last year.

The representative of the NDTL also apprised the Committee several remedial measures undertaken by them in the last one year in this regard i.e., strengthening the administrative and the financial mechanisms; computerization of the system and increasing the manpower at the NDTL. He further assured that from the year 2021 onwards there would not be any delay or lapse on these fronts and that all requisite endeavors would be taken to ensure timely laying of the documents.

6. X X X X X

7. The Secretary to the Ministry, further added that the Ministry had acted on the earlier advice of the Committee [during its oral evidence dated 05.01.2021 regarding delay in laying of requisite documents of Sports Authority of India (SAI), New Delhi] and had issued SOP accordingly. He reiterated, the steps taken by the Ministry as discussed during oral evidence of SAI, New Delhi has been taken to ensure that delay is minimized.

He assured that the requisite documents for the year 2019-2020 of all the organisations under its control, including these two organisations, would be laid in the next Session. He further assured that this would be last delay that all our organisations would be having and, that the requisite documents for the year 2020-2021 would be laid before December, 2021.

The Committee then adjourned.

**THE EXTRACTS OF THE MINUTES OF THE SECOND SITTING OF
THE COMMITTEE ON PAPERS LAID ON THE TABLE (2021-2022)**

The Committee sat on Monday, 06th December 2021 from 15:00 hours to 16:30 hours in Committee Room "C", Parliament House Annexe , New Delhi.

PRESENT

Shri Ritesh Pandey - **Chairperson**

MEMBERS

2. Dr. Shafiqur Rehman Barq
3. Dr. A. Chella Kumar
4. Shri Pallab Lochan Das
- 5 Choudhary Mehboob Ali Kaiser
- 6 Shri T.N. Prathapan
7. Shri Saptagiri Sankar Ulaka
8. Shri Ashok Kumar Yadav

SECRETARIAT

1. Smt. Suman Arora - Joint Secretary
2. Shri Munish Kumar Rewari - Additional Director
3. Smt. Manjinder Pubbi - Under Secretary

X X X X X

2. At the outset, the Chairperson welcomed the Members to the sitting of the Committee.

X X X X X

3. Thereafter, the Committee took up for consideration, the eleven draft Reports (Original/ATR) regarding the delay in laying the Annual Report and Audited Accounts of the following organisation :-

- | | | | | |
|-------|---|---|---|--------|
| i. | X | X | X | X; |
| ii. | X | X | X | X; |
| iii. | National Dope Testing Laboratory (NDTL), New Delhi; | | | |
| iv. | X | X | X | X; |
| v. | X | X | X | X; |
| vi. | X | X | X | X; |
| vii. | X | X | X | X; |
| viii. | X | X | X | X; |
| ix. | X | X | X | X |
| x. | X | X | X | X; and |
| xi. | X | X | X | X |

4. After deliberations, the Committee adopted all the eleven (11) Reports without modifications.

5. The Committee authorised the Hon'ble Chairperson to present these Reports to the Parliament.

X	X	X	X	X
X	X	X	X	X

The Committee then adjourned.
